

# Ordinance Summary

## The Madhya Pradesh Krishi Upaj Mandi (Sanshodhan) Ordinance, 2020

- The Governor of Madhya Pradesh promulgated the Madhya Pradesh Krishi Upaj Mandi (Sanshodhan) Ordinance on May 1, 2020. It amends the Madhya Pradesh Krishi Upaj Mandi Act, 1972. The Act regulates the marketing of agricultural produce in Madhya Pradesh. The following amendments had been made under the Ordinance:
- **Market yards:** The Act empowers the state government to establish a market area for conduct of agricultural marketing activities such as buying and selling of agricultural produce. A market area consists of a market yard and one or more sub-market yards. A market yard or sub-market yard include a specified place such as structure, enclosure, open place, or locality in the market area. The Ordinance replaces this provision and specifies that in the state, there may be: (i) principal market yard and sub-market yard managed by the market committee, (ii) private market yard managed by a person holding a license (granted by the Director of Agricultural Marketing), and (iii) electronic trading platforms (where trading of notified produce is done electronically through internet).
- **Director of Agricultural Marketing:** The Ordinance provides for the appointment of the Director of Agricultural Marketing by the state government. Functions of the director will include: (i) governing, directing, and controlling the management of State Agricultural Marketing Board, (ii) granting licenses for trading agricultural produce, the establishment of private market yards, and electronic trading; and (iii) regulating trading, private market yards and electronic platforms as may be prescribed.
- **Rules and market fee:** The state government will prescribe the rules and fee for the licenses granted by the Director of Agricultural Marketing.

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